

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA**

**UNSTARRED QUESTION NO. 1753
TO BE ANSWERED ON JULY 29, 2021**

AMENDMENT IN RENTAL POLICY

NO. 1753. SHRIMATI PRATIMA MONDAL

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has any data regarding the percentage of people residing in rented accommodation;**
- (b) if so, the details thereof;**
- (c) whether the Government proposes to amend the rental policy so as to check untimely eviction of tenants by landlords; and**
- (d) if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

- (a) to (d): Land and Colonization are State subjects. Tenancies in States/ Union Territories are governed by their respective rental laws. Ministry of Housing and Urban Affairs does not maintain the data of people residing in rented accommodation.**

However, In order to meet urgent need for housing for migrant people and considering the importance of rental housing in realizing the vision of Housing for All, Union Cabinet has recently approved a Model Tenancy Act. It has been circulated to all States/ Union Territories for adoption by way of enacting fresh

legislation or amending existing laws suitably for future tenancies.

Model Tenancy Act aims to promote rental housing by balancing and protecting the interests of both the tenants and landlords by regulating renting of premises in an efficient and transparent manner through an adjudicating mechanism for speedy dispute resolution.
